(e) The migration of rural poor to urban area depends on the State Specific factors like, economic development and employment opportunities in rural areas, level of growth in city etc., which depend on the policies adopted by the State Government.

National policy on urban street vendors

2894. SHRI DEVENDER GOUD T: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) how the National Policy on Urban Street Vendors is helping the street vendors and promoting congenial environment to urban street vendors in the country, with a particular reference to Andhra Pradesh;
- (b) whether it is a fact that in spite of policy framework and in the absence of legislative framework, the street vendors are being harassed and denied honest living from local police, civic agencies, etc.; and
 - (c) if so, how the Ministry is planning to address this issue?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI AJAY MAKEN): (a) Aiming at protection of livelihood rights and provision of social security to urban street vendors, Government of India has come up with revised National Policy on Urban Street Vendors, 2009. All the States including, Andhra Pradesh have been impressed upon by the Government for implementation of National Policy on Urban Street Vendors. Government of Andhra Pradesh has initiated survey of Street Vendors in 16 cities/towns for implementation of Street Vendors Policy.

(b) and (c) Only few States have taken same action on implementation of the National Policy on Urban Street Vendors 2.009. Therefore in order to protect the rights of urban street vendors and to regulate street vending activities, The Street Vendors (Protection of Livelihood and Regulation of street Vending) Bill, 2012 has been introduced in Lok Sabha on 6th September, 2012.

Clause 29 of Chapter IX of the proposed "Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2012", provides that no street vendor who carries on the street vending activities in accordance with the terms and conditions of his certificate of vending shall be prevented from exercising such rights by any person or police or any other authority exercising powers under any other law for the time being in force.